

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(CAA)-79(PB)/2018

IN THE MATTER OF:

Bharti Support Services Pvt. Ltd. Applicant/petitioner
And
Bharti Insurance Holdings Pvt. Ltd. Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 27.07.2018

Coram:


Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)


Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant : Mr. Sanjeev Puri, Sr. Adv.
Mr. Kamal Shankar, Mr. Pradyumna
Sharma, Advs.
For the Respondent : -
For the RD(NR) : Mr. C. Balooni, CP

ORDER

Learned counsel for the applicant states that all the departments have served and response from RD, OL & RoC has been received. The reply of Income Tax Department has also been filed and taken on record since the response of the departments and rejoinder of the applicant are not found in the court file, the matter is adjourned to 10.08.2018.


Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


Sd/-
(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

27.07.2018
Aarti